LID No. 186/18 Akash Mitra vs Jaggi Brothers

27.07.2020.

Present:-

None for the workman

Sh. Vikas Kr. Sharma AR of the management.

The matter is fixed for today for filing reply to the application, filed by the workman and also for framing of issues.

The Reader has told to the court that the AR of the workman has sent copy of application and copy of compromise deed, vide which, the settlement has been arrived at between the parties. Reader has also told that today, AR of the workman is not able to appear through video conference in view of some difficulties in the network. AR of the workman has telephonically requested to the Reader of the court that the matter may be adjourned for 29.07.2020 and he will file the original application and compromise deed in the court on 28.07.2020. Since, the Ahlmad of the court will be available in the court on 28.07.2020, so, the matter is ordered to be listed for further proceedings on 29.07.2020 at 1:00 PM.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LIR No. 631/18 Inder Singh vs M/s Shiv Shakti (Engg.) Works through its proprietor Sh.Brahm Dev Prasad

27.07.2020.

Present:-

None for the parties.

The matter is fixed for today for filing rejoinder and framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of any of the parties.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing the rejoinder and framing of issues in the enblocked date i.e. on 29.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

LIR No. 6380/16 Smt. Saroj vs The Chief District Medical Officer North West 03 ors

27.07.2020.

Present:-

None for the parties.

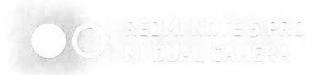
The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of id.

ARs for the management no1 and 2 are not available on the record, so, the court notices could not be issued to the id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 29.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



Veer Bahadur Rao vs Rajpal Polytax Pvt Ltd.

27.07.2020.

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of ld.

AR for the management was not available on the record, so, the court notices could not be issued to the ld. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 29.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



LIR No. 3507/16
Sandeep Kumar Sharma @ Sanjay Sharma Ram Sagar vs. M/s
Corporate Attire Co.

27.07.2020

Present: None for the workman.

Sh. M.K. Diwedi, AR for the management.

The matter is fixed for hearing final arguments through video conference.

Notices to the ARs for the parties were issued through whatsapp. But despite of services of the notice, the Ld. AR for the workman did not appear through video conference to advance arguments.

The Ld. AR for the workman also did not respond to the telephonic calls made by Reader and Ahlmad of this court today. So, it appears to the court that the AR for the workman is not interested to advance arguments through video conference.

Accordingly, matter is ordered to be listed in the enblocked date i.e. 29.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.07.2020